

12
D. 4-188/07

NOTES OF THE REGISTRY

Order dt 13.3.09

Copy of Order may
be given to both Cozen & Co

20-3.

5.0 (5)

on memo

For consideration of MA-386/09
for time to comply order - Copy
not served.

Delegation
23.11.09

Bench

on memo

For consideration of MA-386/09
for time to comply order
- Copy served.

Delegation
12.1.10

Bench

order dt 13.1.10

Copies issued to both Cozen & Co
Delegation
25.1.10

Delegation
20.1.10

ORDERS OF THE TRIBUNAL

ORDER DATED: 13-01-2010

CORAM:

Hon'ble Mr. C.R. Motapane,
Member (A)

Heard Mr. Anthony A. Das
Ld Counsel for the applicant
and Mr. A.N. Pad, Ld Counsel
for the Respondents.

It is submitted by
the Ld Counsel for the
Respondents that the
order of the Tribunal
dt. 13.03.09 has been complied
with. In view of the
above submission the
M.A. filed by the Respondents
seeking time to comply the
order dt. 13.03.09 has become
infructuous and is accordingly
disposed of.

Member (A)